

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL)..... Diary No(s).15160/2020

(Arising out of impugned final judgment and order dated 23-01-2019 in CRLA No.1530/2011 23-01-2019 in CRLA No. 721/2011 23-01-2019 in CRLA No. 832/2011 23-01-2019 in CRLA No. 872/2011 passed by the High Court Of Judicature At Allahabad)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

GAJRAJ SINGH ETC.

Respondent(s)

(IA No.80821/2020 - CONDONATION OF DELAY IN FILING)

Date : 11-03-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Sharan Dev Singh Thakur, A.A.G.
Ms. Ruchira Goel, AOR
Mr. Siddharth Thakur, Adv.
Mr. Adit Jayeshbhai Shah, Adv.
Mr. Mustafa Sajad, Adv.
Ms. Keerti Jaya, Adv.

For Respondent(s) Mr. Prakash Sharma, Adv.
Mr. Pankaj Sharma, Adv.
Mr. Kamal Pundir, Adv.
Mr. Sameer Malik, Adv.
Mr. Anubhav, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. As per the office report, the District Judge/Additional Incharge/Special Magistrate, Etah, Uttar Pradesh has sought some more time to execute the bailable warrants against the unserved respondents (other than respondent nos. 3 and 5). It further appears that the Special Superintendent of Police has not been given the requisite report to the District Judge regarding

execution of the bailable warrants.

2. Let the Special Superintendent of Police do the needful within one week and file a compliance affidavit before the District Judge, Etah. The report may, accordingly, be forwarded to this Court.

3. Post this matter on 22.04.2024.

(ARJUN BISHT)
COURT MASTER (SH)

(PREETHI T.C.)
COURT MASTER (NSH)